

ANNUAL ADMINISTRATION REPORTS  
OF WEST BENGAL STATE ELECTRI-  
CITY BOARD, STATEMENT AND  
REVIEW & ANNUAL REPORT OF  
RURAL ELECTRIFICATION  
CORPORATION LTD.

THE MINISTER OF IRRIGATION  
AND POWER (DR. K. I. RAO) : I beg  
to lay on the Table—

- (1) (i) A copy each of the following Reports under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation on the State of West Bengal :
- (a) Annual Administration Report of the West Bengal State Electricity Board for the year 1968-69
- (b) Annual Administration Report of the West Bengal State Electricity Board for the year 1969-70
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports. [Placed in library. See No. LT—1269/71].
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1970-71.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1970-71 along with the

Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—1270/71].

STATEMENT CORRECTING REPLY GIVEN TO  
UNSTARRED QUESTION No. 5229 ON  
19TH JULY, 1971

THE MINISTER OF PETRO-  
LEUM AND CHEMICALS (SHRI P. C.  
SETHI) I beg to lay on the Table a  
statement correcting the reply given on  
the 19th July, 1971 to Unstarred Question  
No 5229 by Shri B. K. Daschowdhury  
regarding award of dealership on petrol  
pumps to unemployed engineers together  
with a statement giving reasons for  
the delay in correcting the reply. [Placed  
in library. See No. LT—1271/71].

REPORTS (1971) OF TARIFF COMMISSION,  
ETC.

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE  
(SHRI A. C. GEORGE) I beg to lay on  
the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
- (i) (a) Interim Report (1971) of the Tariff Commission on the continuance of protection to the Dye-Intermediates Industry. [Placed in library. See No. LT—1272/71].
- (b) Government Resolution No. 14(5)-Tar/71 dated the 10th December, 1971 notifying Government's decisions on the above Report. [Placed in library. See No. LT—1273/71].

[Shri A. C. George]

- (ii) (a) Report (1971) of the Tariff Commission on the continuance of protection to the Aluminium Industry. [Placed in library See No LT—1274/71]
- (b) Government Resolution No. 1(1)-Tar/71 dated the 10th December, 1971 notifying Government's decisions on the above Report. [Placed in library. See No LT—1275/71].
- (2) A statement showing reasons as to why the documents mentioned at (1) (ii) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in library See No. LT—1276/71].
- (3) A copy of the Annual Report of the Central Silk Board for the year 1970-71 under section 12A of the Central Silk Board Act, 1948 [Placed in library. See No LT-1277/71]
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —
- (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1969 to 31st December, 1969
- (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1969 to 31st December, 1969, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No. LT-1278/71]

STATEMENT CORRECTING REPLY GIVEN  
TO UNSTARRED QUESTION NO. 2718  
ON 22ND JUNE, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B N KUREEL) I beg to lay on the Table a statement correcting the reply given on the 22nd June, 1971, to Unstarred Question No 2718 by Shri N.E. Horo regarding the assistance to States for damage due to floods, together with a statement giving reasons for the delay in correcting the reply. [Placed in Library. See No 17 1279/71]

10 09 hrs

CORRECTION OF ANSWER TO  
S Q No 1646 DATED 9-8 1971 RE  
PILFERAGE OF I O C. PRODUCTS IN  
THE LASTERN REGION

THE MINISTER OF PETROLIUM AND CHEMICALS (SHRI P. C. SETHI). While laying on the Table of the House the reply to Starred Question No 1646 on 9-8 1971, I had, *inter alia* stated in reply to Part (a) of the question that the Indian Oil Corporation Limited at Calcutta had received only two complaints of pilferage of products by private tank truck contractors viz (i) from its own Installation Manager at Rajbunth in November, 1971; and (u) from one of the customers in February, 1971. On the basis of the information now received from the Indian Oil Corporation Limited, the correct position is that the second complaint was received in December, 1970 by IOC's Budge Budge Installation.

To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. I wish to add that the incorrect information earlier given was due to its having been obtained hurri-